

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4066
ANSWERED ON:03.12.2010
PROHIBITION OFFICERS TO PREVENT CHILD MARRIAGES
Deora Shri Milind Murlu

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether prohibition officers have been appointed under the Prohibition of Child Marriage Act, 2006;
- (b) if so, the details thereof;
- (c) whether the State Governments have appointed these officers;
- (d) if so, the details thereof, State-wise; and
- (e) role of these officers to prevent child marriages?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Yes Madam; The Prohibition of Child Marriage Act has been made effective from November 2007. The implementation of the Prohibition of Child Marriage Act is the responsibility of the State Governments/ Union Territories. The Government has written to all State Governments/ Union Territories to appoint Child Marriage Prohibition Officers under the Prohibition of Child Marriage Act, 2006.

(c) & (d) Following twenty - two (22) State Governments / Union Territories have appointed Child Marriage Prohibition Officer under the Act:

(1)Chhattisgarh, (2)Delhi, (3)Goa, (4)Gujarat, (5)Haryana, (6)Himachal Pradesh, (7)Jharkhand, (8)Kerala,(9)Madhya Pradesh, (10)Nagaland, (11)Orissa, (12)Rajasthan, (13)Tamil Nadu, (14)Tripura, (15)Uttar Pradesh,(16)West Bengal, (17)Andaman & Nicobar, (18)Lakshadweep, (19)Daman & Diu, (20) Punjab, (21)Bihar and(22)Chandigarh.

(e) The Child Marriage Prohibition Officer has a duty to prevent solemnization of child marriages by taking such action as he/she deems fit, create awareness and sensitize the community against child marriages and collect evidence for the prosecution of persons contravening the provisions of the Act.